

the Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1962 published in Notification No. S.R.O. 329 dated the 22nd December, 1962, under section 185 of the Navy Act, 1957.

[Placed in Library, See No. LT-732/63].

REPORT ON THE THIRD GENERAL ELECTION TO THE ORISSA LEGISLATIVE ASSEMBLY, 1961

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): I beg to lay on the Table a copy of the Report on the Third General Election to the Orissa Legislative Assembly, 1961.

[Placed in Library, See No. LT-733/63].

Shri Hari Vishnu Kamath: With regard to this, we welcome the Report, but may I know whether it is a constitutional obligation or a statutory obligation.

Mr. Speaker: He is asking from whom?

Shri Hari Vishnu Kamath: From you, Sir.

Mr. Speaker: I do not remember all these things.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 820, DATED 6-9-1962

12.15 hrs.

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): In reply to a supplementary question on starred question No. 820 by Shri Tyagi, as to the amount of outstanding dues, from the Main Producers of steel, I had given the following figures:—

TISCO	Rs. 11 99	crores
IISCO	Rs. 5 23	"
MISW	Rs. 1 19	"
BHILAI	Rs. 1 58	"
ROURKELA	Rs. 25	lahhs
DURGAPUR	Rs. 39	lakhs

The above figures represented the position of gross bills issued as on 1st January, 1961. Since in reply to the main question the position as on 31st July, 1962 was given, I should like to explain that on that date the position of gross claims outstanding was as follows:—

TISCO	Rs. 622 96	lakhs
IISCO	Rs. 513 06	"
MISW	Rs. 13 68	"
BHILAI	Rs. 145 35	"
ROURKELA	Rs. 142 52	"
DURGPUR	Rs. 12 78	"

As explained by me in reply to another supplementary question by Shri Hedda, these figures are of gross outstandings and do not take into account payments which were due to the Companies, on account of certain counter claims, which would reduce the outstandings.

12.18 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 264, DATED 20-11-1962

The Minister of State in the Ministry of Food and Agriculture (Shri Ram Subhag Singh): While answering supplementaries on Starred Question No. 264 in the Lok Sabha on 20th November, 1962, I had given certain replies which did not indicate the correct position in regard to the information sought for in the supplementaries. A statement indicating answers given by me in the supplementaries and the correct position in regard to these supplementaries is laid on the Table of the House. [Placed in Library, See No. LT-735/63.]

Shri Hari Vishnu Kamath: If it is not too long, it can be read out.

Dr. Ram Subhag Singh: Shri Kamath had asked: why should we feed other countries when we are not able to feed our own people? The correct reply is as follows: As the

[Dr. Ram Subhag Singh]

problem is one of international co-operation in meeting an emergency and assisting economic and scientific development, it deserves to be supported.

12.20 hrs.

STATEMENT RE: GOLD CONTROL SCHEME

Shri Morarji Desai: Sir, the statement is six pages long.

Mr. Speaker: He may lay it on the Table.

Shri Morarji Desai: I lay it on the Table. [Placed in the Library, See No. LT-734/63].

Shri Daji (Indore): As the statement is a very important one, I request that it may be circulated to Members.

Mr. Speaker: All right. We will see. Now, we shall take up the next business.

12.21 hrs.

MOTION RE: COLOMBO CONFERENCE PROPOSALS—contd.

Shri Priya Gupta (Katihar): Sir, on a point of order... (Interruptions).

Mr. Speaker: Because so many Members rise at the same time?

Shri Priya Gupta: The point is whether this motion can go on since there is this news item. Has the attention of the Government been drawn to the statement dated the 24th that China has rejected the Colombo proposals as a whole? In view of this, can the motion moved by Shri Jawaharlal Nehru, the Prime Minister of India, be placed here for discussion?

श्री राम सेवक यादव (बाराबंकी)

अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न यह है कि कोलम्बो प्रस्ताव सदन के सामने हैं और उन पर जो स्पष्टीकरण दिये गये हैं वे उनका हिस्सा है। उन क्लैरिफिकेशंस के भाग (१) में यह कहा गया है :—

"The withdrawal of Chinese forces proposed by the Colombo Conference will be 20 kilometres as proposed by Prime Minister Chou En-Lai to Prime Minister Nehru in the statement of the Chinese Government dated 21st November and in Prime Minister Chou En-lai's letter of 28th November, 1962, i.e., from the line of actual control between the two sides as of November 7, 1959, as defined in maps III and V circulated by the Government of China."

तो यह मैप्स कौन हैं और उनकी क्या स्थिति है और यदि यह उनके हिस्से हैं...

अध्यक्ष महोदय : अब आप बैठ जाइये। आप उस समय सदन में हाजिर नहीं थे। सदन में यह प्वाएंट पहले उठ चुका है और जवाब भी आ चुका है। अब दुबारा इसको उठाने की जरूरत नहीं है।

श्री राम सेवक यादव : अध्यक्ष महोदय, यह बहुत महत्वपूर्ण...

अध्यक्ष महोदय : अब अगर यह प्वाएंट पहले एक मेम्बर साहब उठा चुके हैं और उसका जवाब आ चुका है तो क्या मैं फिर नये सिरे से उन्हें उठाने दूँ। कल को कोई दूसरा मेम्बर जो आज हाजिर नहीं है वह इसी को उठा सकता है, तो क्या यह रोज इसी तरह चला करेगा? इस तरह सदन की कार्यवाही कैसे चल सकेगी?

Mr. Speaker: Shri Nath Pal.